

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.)No(s).5328-5329/2021

(Arising out of impugned final judgment and order dated 29-01-2021 in MB No. 2612/2021 01-02-2021 in MB No. 2667/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

JAMAL AHMAD

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.86646/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.86645/2021-EXEMPTION FROM FILING O.T. ; IA No. 86646/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 86645/2021 - EXEMPTION FROM FILING O.T.)

Date : 17-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Vikas Singh Jangra, AOR

For Respondent(s) Mr. Ravindra Raizada A.a.g, Sr. Adv.
Mr. Shaurya Sahay, AOR

UPON hearing the counsel the Court made the following
O R D E R

List this matter on 05.12.2023.

(VARSHA MENDIRATTA)
COURT MASTER (SH)

(VIDYA NEGI)
ASSISTANT REGISTRAR